

**F. No. 3/1/2018-PRP&P
NATIONAL HUMAN RIGHTS COMMISSION
(SRO Unit, PRP&P DIVISION)**

C-block, INA
New Delhi - 110023
Dated: 25 October 2019


ORDER

Subject: - Reconstitution of the Core Group on Women

The Commission has decided to reconstitute the NHRC's Core Group on Women under the Chairmanship of Smt. Jyotika Kalra, Member, NHRC with the following members :-

- i. Dr. Charuwali Khanna
Senior Advocate, Supreme Court of India,
President, Social Action Forum for Manav Adhikar (SAFMA)
- ii. Dr. Manjula Batra
Director Research, Delhi Metropolitan Education, NOIDA
- iii. Dr. Indu Agnihotri
Director, Centre for Women's Development Studies, New Delhi
- iv. Smt. Yuthika Mishra
Member-in-Charge, Library, All India Women's Conference, New Delhi
- v. Ms. Vinay Kapoor Mehra
Vice-Chancellor, Dr. B.R. Ambedkar National Law University (DBRANLU),
Rai, Sonapat
- vi. Ms. Ritu Gupta
Professor, NIU Delhi
- vii. Ms. Rukmini Sen
Professor, Ambedkar University, Delhi
- viii. Ms. Jayshree Velankar
Director, JAGORI, New Delhi
- ix. Shri. Kush Kalra
Professor, Delhi Metropolitan Education, NOIDA
- x. Dr. Jyoti Chauthaiwale
Bharatiya Stree Shakti
- xi. Ms. Ruchira Gupta
President, Apne Aap Women Worldwide
- xii. Dr. Vijay Raghavan
Dean, School of Social Work, TISS

2. The terms of reference of the Core Group on Women are as under:
 - 2.1. To advise the Commission on issues relating to availability, affordability and accessibility of health care to the people in India. These issues may include the references made by the Commission to the Core Group and any other issue, which the Members of the Core Group consider it appropriate to suggest to the Commission in the light of the relevant provisions of the Protection of Human Rights Act, 1993;
 - 2.2. To review the Government laws, policies, rules, orders, etc, concerning health and mental health and related matters from human rights perspective and to make suggestions for changes for their better implementation;
 - 2.3. To suggest on the possibility as well as plan of action for making health care a justiciable and enforceable right in the country;
 - 2.4. To identify best practices relating to the issues of health and mental healthcare in India and abroad and to recommend for their implementation in different States/Union Territories of the country;
 - 2.5. To identify any other important issue concerning right to health and mental healthcare and to suggest measures for better implementation;
 - 2.6. To study the problem of rehabilitation of patients who are cured from mental health illness and to suggest course of action;
 - 2.7. To study issues related to mental health including the adequacy of infrastructure and manpower in this area.
3. The Core Group will meet as and when deemed necessary, in the Commission.
4. The participating Members of the Core Group shall be entitled for an honorarium of Rs. 2000/- and local transportation of Rs. 1000/-. The Members based outside Delhi shall also be entitled for reimbursement of economy class air fare (by Air India) for the to and fro journey undertaken by them in connection with the Core Group meetings.
5. This issues with the approval of the Competent Authority.


(Jaideep Govind)
Secretary General
Tel: 011-24663260/61

To,

- i. Dr. Charuwali Khanna
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- iii. Dr. Indu Agnihotri
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- iv. Smt. Yuthika Mishra
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- v. Ms. Vinay Kapoor Mehra
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- xi. Ms. Ruchira Gupta
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- xii. Dr. Vijay Raghavan
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Copy for information to:-

1. Chairperson
2. Member (JPCG)
3. Member (JDM)
4. Member (JK)
5. Secretary General
6. DG (Investigation)
7. Registrar (Law)
8. Joint Secretary (T&R)/Joint Secretary (P&A)
9. Director (A)
10. US (C), US(E), US(GA), SSA, DD (M&C)
11. Sr. AO, AD (Pub.)